

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO 28/81 SCHEDULED TO BE HELD ON 04.10.2011 BUT ACTUALLY HELD ON 14.10.2011.

The Meeting No. 28/81 of Norms Committee-II was held on 14.10.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D.Ghosh, Addl I.A.	MOS
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3	Shri K.K.Funda, AD	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.: 40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status: Withdraw
	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:
	Decision : NC decided to withdraw the case as case is already listed in different NC meeting.			

2	Case No.: 26/28/81-ALC2/2011	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00246/AM12/	RLA File :32/24/040/00015/AM12/	Lic.No/Date:3210048412 16.06.2011	Defer Date:22.11.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 22.11.2011.			

3	Case No.: 22/28/81-ALC2/2011	Party Name:RAJHANS IMPEX PRIVATE	Meet No/Date:28/81-ALC2/2011	Status: Approved
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	LIMITED,	04.10.2011	
HQ File :01/81/050/00242/AM12/	RLA File :24/24/040/00006/AM12/	Lic.No/Date:2410032434 21.06.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 14.10.2011 as under:- 1. Quantity of import item may be allowed as 10800 Kgs. inclusive of 8 % wastage as per SION C-1167. R/A may take suitable consequential action accordingly			

4	Case No.:19/28/81-ALC2/2011	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM12/	RLA File :02/24/040/00056/AM12/	Lic.No/Date:0210161414 30.06.2011	Defer Date:22.11.2011
	Decision :As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. Sl No. 3,4,5 and 11 of SDF export product wise. The case stands deferred and to be relisted on 22.11.2011.			

5	Case No.:6/28/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM12/	RLA File :06/24/040/00015/AM12/	Lic.No/Date:0610022896 19.07.2011	Defer Date:22.11.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 22.11.2011.			

6	Case No.:5/28/81-ALC2/2011	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM12/	RLA File :07/24/040/00125/AM12/	Lic.No/Date:0710080788 20.07.2011	Defer Date:22.11.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 22.11.2011.			

7	Case No.:15/28/81-ALC2/2011	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00235/AM12/	RLA File :03/94/040/00328/AM12/	Lic.No/Date:0310643944 22.07.2011	Defer Date:22.11.2011
	Decision :NC observed that the application of the firm has been received and being referred to DIPP. The case stands deferred and to be relisted on 22.11.2011.			

8	Case No.:2/28/81-ALC2/2011	Party Name:INDUSTRIAL METAL POWDERS	Meet No/Date:28/81-ALC2/2011	Status:Deferred
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		(INDIA) PVT.LTD.	04.10.2011	and Re-indexed
	HQ File :01/81/050/00222/AM12/	RLA File :31/83/040/00079/AM12/	Lic.No/Date:3110049515 01.08.2011	Defer Date:22.11.2011
	Decision : NC observed that the application of the firm has been received and being referred to MSME. The case stands deferred and to be relisted on 22.11.2011.			

9	Case No.:4/28/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM12/	RLA File :25/24/040/00011/AM12/	Lic.No/Date:2510003329 08.08.2011	Defer Date:22.11.2011
	Decision : NC observed that the application of the firm has been received and being referred to DIT. The case stands deferred and to be relisted on 22.11.2011.			

10	Case No.:3/28/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00223/AM12/	RLA File :03/95/040/00357/AM12/	Lic.No/Date:0310647284 09.08.2011	Defer Date:22.11.2011
	Decision : NC observed that the application of the firm has been received and being referred to MSME. The case stands deferred and to be relisted on 22.11.2011.			

11	Case No.:21/28/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM12/	RLA File :05/23/040/00178/AM12/	Lic.No/Date:0510299163 10.08.2011	Defer Date:22.11.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.11.2011.			

12	Case No.:18/28/81-ALC2/2011	Party Name:JSW SEVERFIELD STRUCTURES LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM12/	RLA File :03/94/040/00401/AM12/	Lic.No/Date:0310648317 12.08.2011	Defer Date:22.11.2011
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3, 5 and 11 of SDF export product wise. The case stands deferred and to be relisted on 22.11.2011.			

13	Case No.:14/28/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:28/81-ALC2/2011	Status:Approved
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			04.10.2011	
	HQ File :01/81/050/00234/AM12/	RLA File :31/83/040/00100/AM12/	Lic.No/Date:3110049783 16.08.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 14.10.2011 as under:- Taking clue from SION C-1416, quantity of import item may be allowed as applied for i.e. 20909 Kgs. inclusive of 6.7 % wastage. R/A may take suitable consequential action accordingly				

14	Case No.:9/28/81-ALC2/2011	Party Name:RAJHANS IMPEX PRIVATE LIMITED,	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Approved
	HQ File :01/81/050/00229/AM12/	RLA File :24/24/040/00008/AM12/	Lic.No/Date:2410033360 17.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O dated 14.10.2011 as under:- 1. Quantity of import item may be allowed as 19602 Kgs. inclusive of 8 % wastage as per SION C-1167. R/A may take suitable consequential action accordingly			

15	Case No.:24/28/81-ALC2/2011	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM12/	RLA File :05/24/040/00174/AM12/	Lic.No/Date:0510299946 19.08.2011	Defer Date:22.11.2011
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4, 5 and 11 of SDF export product wise. The case stands deferred and to be relisted on 22.11.2011.			

16	Case No.:25/28/81-ALC2/2011	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00245/AM12/	RLA File :05/24/040/00165/AM12/	Lic.No/Date:0510299941 19.08.2011	Defer Date:22.11.2011
	Decision : NC observed that the application of the firm has been received and being referred to MSME. The case stands deferred and to be relisted on 22.11.2011.			

17	Case No.:7/28/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM12/	RLA File :05/24/040/00185/AM12/	Lic.No/Date:0510300201 24.08.2011	Defer

Date: 22.11.2011

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 14.10.2011 as under:-

1. Size of conductors in cables alongwith quantities of cables in Kms.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred and to be relisted on 22.11.2011.

18	Case No.: 1/28/81-ALC2/2011	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM12/	RLA File :04/24/040/00106/AM12/	Lic.No/Date:0410127454 25.08.2011	Defer Date:22.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 14.10.2011 as under:- 1. Difference in Export product and import item. 2. Details of manufacturing activities involved with wastages at each stage of manufacturing. The case stands deferred and to be relisted on 22.11.2011.			

19	Case No.: 8/28/81-ALC2/2011	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM12/	RLA File :05/24/040/00067/AM12/	Lic.No/Date:0510300372 25.08.2011	Defer Date:22.11.2011
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4, 5 and 11 of SDF export product wise. The case stands deferred and to be relisted on 22.11.2011.			

20	Case No.: 20/28/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM12/	RLA File :02/24/040/00097/AM12/	Lic.No/Date:0210164755 26.08.2011	Defer Date:22.11.2011
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4, 5 and 11 of SDF .			

The case stands deferred and to be relisted on 22.11.2011.

21	Case No.:10/28/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00230/AM12/	RLA File :04/24/040/00147/AM12/	Lic.No/Date:0410127670 30.08.2011	Defer Date:22.11.2011
	Decision : NC observed that the application of the firm has been received and being referred to MOS. The case stands deferred and to be relisted on 22.11.2011.			

22	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date:22.11.2011
	Decision : NC observed that the application of the firm has been received and being referred to DIT. The case stands deferred and to be relisted on 22.11.2011.			

23	Case No.:13/28/81-ALC2/2011	Party Name:KUMAR INDUSTRIES	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00233/AM12/	RLA File :05/23/040/00202/AM12/	Lic.No/Date:0510300884 30.08.2011	Defer Date:22.11.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 14.10.2011 as under:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantities of Export product and import item in Nos. also in addition to their weights. The case stands deferred and to be relisted on 22.11.2011.			

24	Case No.:11/28/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM12/	RLA File :05/24/040/00184/AM12/	Lic.No/Date:0510300934 01.09.2011	Defer Date:22.11.2011
	Decision : NC observed that the application of the firm has been received and being referred to MSME. The case stands deferred and to be relisted on 22.11.2011.			

25	Case No.:23/28/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM12/	RLA File :07/24/040/00220/AM12/	Lic.No/Date:0710082170 09.09.2011	Defer Date:22.11.2011

Decision : NC observed that the application of the firm has been received and being referred to DHI. The case stands deferred and to be relisted on 22.11.2011.

26	Case No.:16/28/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM12/	RLA File :03/94/040/00495/AM12/	Lic.No/Date:0310654468 19.09.2011	Defer Date:22.11.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.11.2011.			

27	Case No.:17/28/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:28/81-ALC2/2011 04.10.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM12/	RLA File :03/95/040/00450/AM12/	Lic.No/Date:0310654817 20.09.2011	Defer Date:22.11.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 22.11.2011.			

SI No. 135

CASE NO. AR- 65	M/s. Sterlite Industries Ltd.
Meeting No. 28/81	F.No.01/81/050/533/AM11/DES-II
Dated:04.10.2011	Advance Licence No. 3510029388 dated 09.03.2010
	RLA F.No. 35/24/40/0040/AM10

Decision :NC decided to ratify the norms of above AA on repeat basis as per AA No. 3510029294 dated 25.02.2010 which was ratify in NC M.No. 10/81 dated 07.06.2011 as under:-

Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm.

R/A may take suitable consequential action accordingly

SI No. 136

CASE NO. AR- 66	M/s. Nicomet Industries
Meeting No. 28/81	F.No.01/81/050/113/AM11/DES-II
Dated:04.10.2011	Advance Licence No. 0310585933 dated 04.08.2010
	RLA F.No. 03/95/40/00323/AM11

Decision : NC decided to refer the case to chemical wing of DIPP. The case stands deferred and to be relisted on 22.11.2011.

SI No. 137

CASE NO. AR- 67	M/s. Sterlite Industries Ltd.
Meeting No. 28/81	F.No.(i) 01/81/050/00067/AM11/DES-II (ii) 01/81/050/00068/AM11/DES-II (iii) 01/81/050/00065/AM11/DES-II
Dated:04.10.2011	Advance Licence No i. 3510030580 dated 14.6.2010 ii. 3510030581 dated 14.6.2010 iii. 3510030567 dated 14.6.2010

Decision : NC decided to forward the application to MSME. The case stands deferred and to be relisted on 25.10.2011.

SI No. 138

CASE NO. AR- 68	M/s Jindal Saw Ltd.
Meeting No. 28/81	F.No.01/81/162/241/AM12/DES-II
Dated:04.10.2011	Advance Licence No. 3110029283 dated 22.05.2007
	RLA's F.No.31/24/40/00043/AM08

Decision : The case stands deferred and to be relisted on 25.10.2011.

PART – C – DEFERRED

SI No. 29

Case No. C-12	M/s Mercury Fittings Pvt. Ltd
Meeting No. 28/81	F.No.01/81/162/484/AM12/DES-II
Dated:04.10.2011	Fixation of wastage norms in r/o M/s Mercury Fittings Pvt. Ltd, Chennai an EOU

Decision: NC decided to send a letter to firm submit following information as per written comments of MSME vide U.O. No. 30(73)2011-ME dated 12.10.2011 (copy enclosed). The case stands deferred and to be relisted on 22.11.2011.

SI No. 30

Case No. C-13	M/s AVO Carbon India Pvt. Ltd
Meeting No. 28/81	F.No.01/81/162/490/AM12/DES-II
Dated:04.10.2011	Fixation of wastage norms in r/o M/s AVO Carbon India Pvt. Ltd, an EOU

Decision: NC decided to send a letter to firm submit following information as per written comments of MSME vide U.O. No. 30(73)2011-ME dated 12.10.2011 (copy enclosed). The case stands deferred and to be relisted on 22.11.2011.

SI No. 31

Case No. C-14	M/s Wilwin, Delhi
Meeting No. 28/81	F.No.01/81/162/478/AM05/DES-II
Dated:04.10.2011	Request of M/s Wilwin, Delhi for restoration of DEPB claim "classification " of "Industrial locking Devices" under 61/169 of DEPB schedule.

Decision: The case stands deferred and to be relisted on 25.10.2011.
